

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 238/GT/2020**

Subject : Petition for revision of tariff of Rihand Super Thermal Power Station, Stage-III (1000 MW) after the truing up exercise for the period from 1.4.2014 to 31.3.2019.

**Petition No. 430/GT/2020**

Subject : Petition for determination of tariff of Rihand Super Thermal Power Station, Stage-III (1000 MW) for the period from 1.4.2019 to 31.3.2024.

Petitioner : NTPC Limited

Respondents : Uttar Pradesh Power Corporation Ltd. & 10 Ors.

Date of Hearing : **23.8.2022**

Coram : Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Shri Anand K. Ganesan, Advocate, NTPC  
Ms. Swapna Seshadri, Advocate, NTPC  
Ms. Ritu Apurva, Advocate, NTPC  
Shri Deepak Thakur, Advocate, NTPC  
Shri Mansoor Ali Shoket, Advocate, TPDDL  
Shri Nitin Kala, Advocate, TPDDL  
Shri Kunal Singh, Advocate, TPDDL  
Ms. Shefali Sobti, TPDDL  
Shri Anupam Varma, BYPL  
Shri Aditya Ajay, Advocate, BYPL  
Shri Rahul Kinra, Advocate, BYPL  
Shri Sachin Dubey, Advocate, BRPL  
Ms. Megha Bajpeyi, BRPL

**Record of Proceedings**

These Petitions were called out for virtual hearing.

2. During the hearing, the learned counsel for the Petitioner circulated note of arguments and made detailed oral submissions in the matter. At the request of the



learned counsel, the Commission permitted the Petitioner to upload the note of arguments, in the web portal of the Commission, in the course of the day.

3. The learned counsel for the Respondent, BYPL prayed for time to file its reply in the matter. He however submitted that the Commission may reserve its order, after completion of pleadings. The learned counsel for BRPL submitted that it adopts the submissions of the Respondent BYPL.

4. The learned counsel for the Respondent, TPDDL made detailed oral submissions in the matter.

5. The Respondents BYPL is permitted to file its reply by **15.9.2022**, after serving copy to the Petitioner, who may file its rejoinder, if any, by **30.9.2022**. The timeline for completion of pleadings shall be strictly adhered to, and no extension of time shall be granted.

6. Subject to the above, order in these petitions was reserved.

**Commission**

**By order of the**

**Sd/-**  
(B. Sreekumar)  
Joint Chief (Law)

